THE

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers) OFFICIAL REPORT

1719

HOUSE OF THE PEOPLE

Saturday, 6th December, 1952.

The House met at a Quarter to Eleven of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

11.45 A.M.

MOTIONS FOR ADJOURNMENT

RACIAL DISCRIMINATION AGAINST STU-DENTS AND STAFF OF NIRMALA COL-LEGE DELHI.

Mr. Beputy-Speaker: Before the regular business of the House is taken up. I want to refer to three adjournment motions notices of which I have received.

The first is by Shri Sreekantan Nair. The motion is in the following terms it refers to the same question raised by Shrimati Renu Chakravartty:

"The situation that has arisen out of the strike of the students of the Nirmala College, Delhi, on account of the racial discrimination against the students and starf of Indian nationality by the American authorities of the College, and the refusal of the authorities to sanction the inaugural function of the College Union and the violent attack on non-violent Satyagrahis."

Now, what is the control that the Government has over this American Mission College?

Shri N. Sreekantan Nair (Quiloncum Mavelikkara): It is an educational institution, Sir, and it is an insult to the Indian nation as a whole. It is affiliated to Delhi University. Mr. Deputy-Speaker: What is the control the Government of India has? Does it give any subsidy or grant cr is it run directly by the Government?

shri N. Sreekantan Nair: Subsidised.

Mr. Deputy-Speaker: Then the hon. Member, Shrimati Renu Chakravartty, has already tabled a short notice question with reference to this matter. Therefore, in the usual course the short notice question will be answered. May I know what the hon. Minister has to say?

مولانا آزاد : مج_{له} ابیبی تک کویشچن نهین ملا هے - لیکن گورنمذت تیار هے که اکر کویشچن مل جائے تو مذت کو وہ چواب دے دیا جائے -

[The Minister of Education and Natural Resources and Scientific Kescarch (Maulana Azad): I have not received the question yet. If it is received, Government will be ready to answer it on Monday.]

Mr. Deputy-Speaker: I think the purpose is served. On Monday the hon. Minister will gather all the facts and answer both this and the short notice question. It is not necessary to pursue this adjournment motion.

EVICTION NOTICES ON REFUGEES IN BANDHABNAGAR COLONY

Mr. Deputy-Speaker: The second adjournment motion is by Shrim**ati** Renu Chakravartty.

"That this House do now adjourn to discuss a matter of urgent public importance arising out of the eviction notices served on 200 refugee families of Bandhabnagar colony, Dum Dum. West Bengal, in pursuance of requisitioning land for the Central Government and their not being provided even sufficient opportunity to appeal against the eviction."

Who has given the eviction notices?

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